AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) Yes, Sir.

(B) and (c) The Report of the balakrishnan Committee is in two parts. Part I contains the recommendations of the Committee on the restructuring of the Governmental set-up in Delhi and other allied matters. Part II relates to reorganisation of the municipal and other authorities functioning in Delhi. With regard to the main recommendation on the Governmental set up for Delhi, the Constitution (sixty Ninth Amendment) Act, 1991 and the Government of National Capital Territory of Delhi Act, 1991 providing for a Legislative Assembly for the National Capital, Territory of Delhi have already been enacted.

## Setting up of National Militia \* 2114. SHRI M.S. GURU PADASWAMY: SHRI SHANKAR DAYAL SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have considered the desirability of setting up of the National militia under the control of the centre in view of the past experience gained by Government in deploying B.S.F., central security forces and army to fight-anti-social elements, terrorism and internal disorders etc.;

(b) if so, what are the details thereof; and

(c) if no, whether Government would consider the same?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) No, Sir.

(b) and (c) Does not arise.

## आतंकवादियों द्वारा की गई हत्यायें

2115. श्री मोहम्मद अफज़ल उर्फ मीम अफज़ल: क्या गृह मंत्री यह बताने की कृपा करेंगे कि 1 जनवरी, 1991 से 31 जनवरी, 1992 तक आतंकवाद से प्रभावित राज्यों में आतंकवादियों द्वारा मारे गए व्यक्तियों का राज्य-वार ब्यौरा क्या है?

संसदीय कार्य मंत्रालय में राज्य मंत्री और गृह मंत्रालय में राज्य मंत्री (श्री एम॰ एम॰ जैकब): सूचना एकत्र की जा रही है और सभा पटल पर रख दी जाएगी।

## **Complaints Regarding Misuse of TADA**

2116. SHRI HIPHEI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have received complaints to the effect that TADA is being misued by some of the State Governments if so, the details thereof; and

(b) whether Government propose to take up the matter with the concerned State Government?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): (a) and (b) Some complaints were received regarding alleged misuse of TADA by the States of Bihar Gujarat, Haryana, Maharashtra, Rajasthan and Tamil Nadu. Since law and order is a State subject, the matter was referred to the State Government with the request that the provisions of TADA be invoked with utmost care and caution.

## साम्प्रदायिक दंगे

2117. श्री मोहम्मद अफज़ल उर्फ मीम अफज़ल: क्या गह मंत्री यह बताने की कपा करेंगे किः

(क) 1 जून, 1991 से आज की तारीख तक देश में राज्यवार कितने साम्प्रदायिक दंगे हए:

(ख) उन घटनाओं में राज्य-कार कितने व्यक्ति मारे गए, कितने बेघरबार हो गए तथा कितने शारीरिक रूप से विकलांग हो गए: और

 (ग) इस संबंध में कितने व्यक्तियों को गिरफ्तार किया गया?

संसदीय कार्य मंत्रालय में राज्य मंत्री और गृह मंत्रालय में राज्य मंत्री (श्री एम॰ एम॰ जैकब): (क) से (ग) उपलब्ध सूचना के आधार पर 1 जून, 1991 से 28 फरवरी 1992 तक की अवधि के